

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(THIS THE **06th** DAY OF **October** 2009)

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. D.C. Lakha Member (A)

Original Application No.1465 of 2006

(U/S 19, Administrative Tribunal Act, 1985)

1. P.S. Arya S/o Late Sri B.R. Arya R/o Arya Niwas, Agra-Mathura Road, Runkta, Agra. Presently working as Store Keeper in C.O.D. Agra.
2. Mahesh Chandra Narottam Son of Sri S.L. Narottam, R/o 21114, Nagla Mhan, Shah Ganj, Agra, working as store Keeper in C.O.D., Agra.
3. Munni Lal Son of Babu Lal, R/o Vill. & Post Mangrol Jat, Achchnera, Agra.
4. Lalta Prasad Son of Sri Gulab singh, R/o 3/271, Rui Ki Mandi, Shah Ganj, Agra, working as L.D.C. Agra in C.O.D. Agra.

..... ***Applicants***

Versus

1. Union of India through Secretary Ministry of Defence South Block, New Delhi.
2. Director General of ordinance Services Army, Head Quarter, New Delhi.
3. Personal Officer, C.O.D. Agra.
4. Commandant, C.O.D. Agra.

..... ***Respondents***

Present for Applicant : Shri D.K. Pandey

Present for Respondents : Shri R.K. Srivastava

ORDER

(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)

We have heard Sri D.K. Pandey, learned counsel for the applicant and Sri R.K. Srivastava, learned counsel for the respondents.

2. By means of the aforesaid Original Application, the applicant has claimed for notional fixation of pay and sonority from the date of the selection to the date

✓

of appointment i.e. 12.10.1990 to 25.03.2002. It has been contended by the learned counsel for the applicant that he has already ~~been~~ ^{wk} preferred a detailed representation dated 08.02.2003 (Annexure A-17) for redressal of his grievance, but no heed has been paid by the respondents to the said representation of the applicant. Learned counsel for the applicant submitted that his grievance might be redressed in case a direction is given to the competent authority to consider and decide the pending representation dated 08.02.2003 (Annexure A-17) of the applicant within stipulated period of time.

3. Learned counsel for the respondents submitted that this O.A. is inordinately time barred and the claim of the applicant ~~is~~ ^{wk} relates to the year 1990-2002.

4. Having heard the parties counsel, we hereby direct the competent authority to consider and decide the pending representation dated ~~08-2-2003 w A-17~~ ^{02.07.2008 (Annexure A-2)} by a reasoned and speaking order meeting all the contentions raised therein by the applicant within a period of three months from the date of receipt of copy of this order.

*connected
on 18-11-09
Dy. Amrit
AM*

5. With the aforesaid directions, the O.A. is disposed of finally with no order as to costs.

6. Be it noted that we have not passed any order on merits of the case.


Member-A

/Sushil/


Member-J